

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3250
ANSWERED ON:30.11.2010
CONSTRUCTION OF NSEW AND GQ PROJECTS
Yadav Shri Hukamdeo Narayan

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the names of the companies which were awarded works for the construction of Highways under East-West, North-South corridor and Golden Quadrilateral Project in kilometers and the total estimated amount thereof;
- (b) the date of agreement signed alongwith the date fixed for completion of the work and the action taken against the erring companies for delay in completing the works;
- (c) the reasons for not taking preventive measures at the time of formulating the Scheme in view of the causes mentioned above; and
- (d) the persons responsible for the delay in issuing notification and publishing it in the Gazette which resulted in delay in making payment of compensation?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

(a) & (b) Names of the companies awarded works for construction of Highways under North-South, East West (NS-EW) Corridors and the Golden Quadrilateral (GQ), alongwith the on-going project details are enclosed as Annex I. Wherever, the delay in completion was caused due to reasons attributable to contractor, action as per contract provision have been taken on case to case basis against the erring contractors. In the GQ, NS-EW corridor, 22 contracts were terminated due to poor performance of contractors and out of these 19 have been re-awarded. Due to consistent non performance some contractors were placed in the list of non -performers. The list of contractors placed declared as non-performer is enclosed as Annex-II.

(c) Does not arise.

(d) Land required for development of National Highways is acquired under provisions of the National Highways Act, 1956. This involves several stages such as publication of 3 types of Notifications under Sections 3(a), 3A and 3D of the Act respectively. Further processes are; hearing and disposal of objections under Section 3C, public notices and hearings under Section 3G3 and 3G4 for determination of compensation, declaration of Award for compensation under Section 3G, disbursement of compensation, and taking possession of the land subsequent to disbursement of compensation, under Section 3E. Other than for publication of 3D Notification, the NH Act has not prescribed any time frames for completion of individual land acquisition. These processes are time-taking due to which land acquisition is an ongoing process and it is not appropriate to attribute delays in acquisition of land to any single factor/ individual. The entire process of land acquisition is expedited by the Competent Authorities for Land Acquisition (CALA) appointed under Section 3(a) of the Act. Generally, officers of local Revenue Departments of State Governments are appointed as CALAs.